NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No. 17/(MAH)/2015 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.09.2016

NAME OF THE PARTIES: Shri D. R. Sharma

V/s.

M/s. Suman Kumar Salhotra & Suman Salhotra

SECTION OF THE COMPANIES ACT: 58-59 of the Companies Act, 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1	CRUZINE GOES.	CHIEF MANAGER &	Goes.
	(Respindent No. 2)	0 -00 - 0	V
	Wihas-s-Shindu	Aon for the	N

Order

CP. No. 17/58-59/CLB/MB/MAH/2015

Since the Petitioner has not properly shown the cause title of the Company Petition, the Petitioner is hereby directed to take appropriate steps in accordance with the procedure laid under NCLT Rules and file it on next date of hearing.

List this matter for hearing on 03.10.2016.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

M. K. SHRAWAT Member (Judicial)